

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A No.3011/2018  
M.A. No. 3337/2018

The 9<sup>th</sup> day of August, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Suresh Kumar Puri,  
Aged 58 years,  
Sorting Assistant,  
S/o Shri Ved Prakash Puri,  
R/o D-15, Krishana Park,  
Devli Road, Khanpur,  
New Delhi-80.
2. Desh Pal Singh,  
Aged 57 years,  
Sorting Assistant,  
S/o Shri Ilam Singh,  
R/o C-116, P&T Colony,  
Vivek Vihar, Delhi-95.
3. Suresh Kumar-I,  
Aged 57 years,  
Sorting Assistant,  
S/o Late Shri Lalta Prasad,  
R/o H.No.110, 1<sup>st</sup> Floor, R/T side,  
Street No.7, A Block,  
Bhagwati Garden Extension,  
Uttam Nagar, New Delhi-59.
4. Ram Kumar Verma,  
Aged 55 years,  
Sorting Assistant,  
S/o Late Shri Harpal Singh,  
R/o A-427, Jal Vihar  
Najafgarh, New Delhi-43. .. Applicants

(By Advocate: Shri U. Srivastava)

Versus

1. Union of India through  
The Secretary,

Ministry of Communication,  
Sanchar Bhawan,  
New Delhi.

2. The Director General,  
Govt. of India,  
Ministry of Comm. & IT,  
Department of Posts,  
Dak Bhawan, New Delhi.
3. The Chief Post Master General  
Delhi Circle, New Delhi.
4. The Senior Superintendent,  
Dept. of Posts,  
Delhi Stg. Division,  
Delhi-06. .. Respondents

(By Advocate: Shri Ranjan Tyagi)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri U. Srivastava, the learned counsel for the applicants and Shri Ranjan Tyagi, the learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. MA 3337/2018 filed for joining together is allowed.
3. The applicants filed the O.A. seeking the following relief(s):
  - “(a) Directing the respondents to place the relevant records pertaining to the present O.A. before Hon’ble Tribunal for the proper adjudication in the matter.
  - “(b) Directing the respondents to consider and finalize the request of the applicants for counting of ad-hoc services rendered by them in Army Postal Services for extension of the benefits of financial up-gradation under MACP scheme whereas the issue herein has already been settled in catena of judgments including OA No.1586/13 decided on dt. 12.01.16 titled as Rajvir Singh VS. UOI & Ors. and admittedly while examining the cases of the applicants the specific and categorical recommendations have been made

on dt. 24.08.17 that the cases of the applicants are as similar as the case of Shri Rajvir Singh, SA Delhi Stg. Division with all other consequential benefits namely the difference of arrears with interest etc.

- (c) To allow the instant OA with consequential benefits and costs.
- (d) Any other fit & proper relief may also be granted to the applicants.”

4. It is submitted that the claim of the applicants was duly forwarded to the higher authorities, but no final decision has been taken till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the claim of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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